

MANIPUR**GAZETTE****EXTRAORDINARY
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**GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT****NOTIFICATION**Imphal, the 12th October, 2026

No. H-9/4/2026-HD-HD: In pursuance of the Decision of the State Cabinet in its sitting dated 28-09-2026, the Governor of Manipur is pleased to notify the ***“Manipur Police Special Recruitment Scheme for Meritorious Sportspersons, 2026”*** for strict implementation in the State of Manipur with immediate effect as follows:

**“MANIPUR POLICE SPECIAL RECRUITMENT SCHEME FOR MERITORIOUS
SPORTSPERSONS, 2026****1. Short Title and Commencement:**

1. This Scheme shall be called the **“Manipur Police Special Recruitment Scheme for Meritorious Sportspersons, 2026”**.
2. It shall come into force from the date of approval by the State Cabinet and issue of notification by the Home Department.

2. Background:

- i. Manipur has consistently contributed disproportionately to India's sporting success and has produced Olympians, Olympic Medallists, World Champions, Asian Games Medallists, Commonwealth Games Medallists and National Champions. The State also possesses a rich tradition of sports promotion through Manipur Police.
- ii. The existing policy providing **horizontal 5% reservation for meritorious sportspersons in direct recruitment to Group 'C' and Group 'D' posts** provides an opportunity to institutionalize a sustainable mechanism for recruitment, development and retention of talented athletes capable of representing Manipur Police, the State of Manipur and the Nation.
- iii. This Scheme seeks to strategically utilize the existing reservation policy for creating a sustainable sporting ecosystem within Manipur Police without creating any additional reservation.
- iv. **Need for the Policy:** The proposed policy seeks to:
 - a. Provide assured employment to outstanding sportspersons.

- b. Strengthen Manipur Police as a premier sports institution.
- c. Develop one specialised sporting discipline in each Armed Police Battalion.
- d. Enhance Manipur's performance in National and International competitions.
- e. Ensure long-term career security for athletes while preserving the promotional avenues of regular police personnel.

3. Objectives: The Scheme aims to:

- 1. Ensure systematic recruitment of talented sportspersons into Manipur Police.
- 2. Build and maintain strong Manipur Teams / contingent in structured Games - Olympics, Asian Games, Commonwealth Games, World/ Asian/ National Championships, National Games.
- 3. Strong Police teams capable of competing in All India Police Games, National Championships, National Games and International Competitions and State representation
- 4. Strengthen priority sporting disciplines having proven medal-winning potential.
- 5. Provide long-term career opportunities to talented athletes.
- 6. Create a sustainable replacement mechanism through periodic induction of young athletes.
- 7. Enhance the sporting profile of Manipur Police and the State of Manipur.

4. Applicability: The Scheme shall apply to all Group 'C' and Group 'D' posts under Manipur Police filled through direct recruitment against the existing reservation earmarked for meritorious sportspersons. The Scheme shall not apply to:

- a. Specially created posts sanctioned by Government for Olympic Medallists, Olympians, Asian Games Medallists, Commonwealth Games Medallists and other top achievers from time to time;
- b. Appointments made under any separate Government policy for elite sportspersons.

5. Identification of Vacancies

5.1 Vacancy Calculation

- I. Vacancies available under this Scheme shall be determined from the existing 5% reservation for meritorious sportspersons in Group 'C' and Group 'D' direct recruitment posts in:
 - a. Manipur Police Units;
 - b. Armed Police Battalions;
 - c. India Reserve Battalions;
 - d. Mahila Battalions; and
 - e. Other Police Establishments.

[As provided under Para No. 4 (b) of the DP's OM No. 9/1/83-DP dated 17-10-1998]

- II. The vacancies shall be calculated with reference to the sanctioned direct recruitment vacancies existing on the date of notification. The Policy covers up to 75 % of the vacancies arises out of the 5% Horizontal reservation across all Categories. However, the seats will be treated as open for the meritorious Sportspersons and the categories will be

adjusted after the appointee retires from active sports and join the General Duty against their respective categories. Remaining vacancies out of the 5 % Horizontal Reservation shall be recruited as per the conditions of the **DP's OM No. 9/1/83-DP dated 17-10-1998**.

- III. Recruitment under this Scheme shall be undertaken only against vacancies available within the 5% horizontal reservation for meritorious sportspersons prescribed by Government from time to time. The extent of vacancies proposed for recruitment under the Scheme shall be determined by Government based on the recommendations of the High-Level Assessment Committee and subject to Cabinet approval up to 75% of the vacancies arising out of the 5% horizontal reservation.
- IV. The provisions of this Scheme shall be read harmoniously with the Manipur Outstanding Sportspersons (Special Appointment) Policy, 2026 and the Government instructions governing recruitment of meritorious sportspersons under the 5% horizontal reservation. In the event of any inconsistency, the provisions of the said Policy or Government instructions shall prevail.

5.2 Sports Census (3-5 Yrs Cycle): Before every recruitment cycle, Police Headquarters shall undertake a comprehensive Sports Census covering:

A. Existing Sports Quota Personnel: Discipline-wise strength of personnel recruited under the 5% sports quota.

B. Active Sportspersons: Discipline-wise assessment of active athletes presently representing:

- Manipur Police;
- State of Manipur;
- National Teams.

C. Exclusions: This Scheme shall not apply to sportspersons eligible for consideration under the Manipur Outstanding Sportspersons (Special Appointment) Policy, 2026. Olympic Medallists, Olympic/Paralympic participants, Asian Games Medallists, Commonwealth Games Medallists and other sportspersons covered under the said Policy shall ordinarily be considered under that Policy and not under this Scheme. The exclusion criteria shall also apply to other top achievers appointed against specially created posts by the State Cabinet as may be considered necessary to promote Sports in exceptional case.

6. Priority Disciplines:

- I. Recruitment shall be restricted to disciplines having demonstrated potential for national and international success **in relaxation of the Para No. 2(a) of the DP's OM No. 9/1/83-DP dated 17-10-1998**. The initial priority disciplines shall include:
 - a. Weightlifting
 - b. Boxing
 - c. Hockey
 - d. Judo
 - e. Taekwondo
 - f. Fencing
 - g. Cycling
 - h. Archery
 - i. Football

- j. Sepak Takraw
- k. Wushu
- l. Canoeing & Kayaking/ Rowing
- m. Diving
- n. Gymnastics
- o. Athletics

II. Government may add, delete or modify disciplines from time to time based on:

- a. Medal-winning potential;
- b. National Games performance;
- c. International performance;
- d. Representation in Indian teams;
- e. Strategic sporting priorities of the State.

7. Assessment of Requirement

- I. Recruitment shall not automatically be undertaken against all available vacancies.
- II. Vacancies shall be filled only to the extent necessary to:
 - a. Build and maintain strong Manipur Teams / contingent in structured Games - Olympics, Asian Games, Commonwealth Games, World/ Asian/ National Championships, National Games.
 - b. Maintain competitive teams of Manipur Police.
 - c. Ensure adequate representation in All India Police Games, National Championships, National Games; International Competitions.
 - d. Sustain succession planning in priority disciplines.
 - e. Meet future medal-winning requirements.

8. High-Level Assessment Committee: A High-Level Committee shall assess discipline-wise requirements and recommend vacancies.

Composition

Chief Secretary	Chairman
Director General of Police	Member
Administrative Secretary (Home)	Member
Administrative Secretary (Youth Affairs & Sports)	Member
Director, Youth Affairs & Sports	Member
Superintendent of Police (Sports)	Member

The Committee may co-opt:

- National Coaches;
- International Players;
- Sports Authority of India representatives;

- Technical Experts;
- Sports Federation representatives.

Functions: The Committee shall:

1. Conduct sports census.
2. Assess discipline-wise strength.
3. Identify deficiencies.
4. Determine recruitment requirements.
5. Recommend number of vacancies discipline-wise.
6. Recommend proposal to Home Department.

9. Cabinet Approval:

- I. Based on the recommendations of the High-Level Committee, the Home Department shall place a proposal before the State Cabinet seeking approval for:
 - a. Number of vacancies;
 - b. Disciplines;
 - c. Recruitment year;
 - d. Financial implications.
- II. Recruitment shall be undertaken only after Cabinet approval.

10. Eligibility:

- I. **Age:** Candidates shall be between **18 to 23 years** on the prescribed cut-off date in relaxation of the Para No. 8 of the DP's OM No. 9/1/83-DP dated 17-10-1998 **in case of the recruitment under the Scheme**; and per age criteria given in respective in RRs read with Para No.8 of the above DP's OM dated 17-10-1998 in case of the remaining vacancies for which the seat will be filled up as a part of the normal recruitment.
- II. **Other Conditions:** Candidates shall satisfy:
 - Educational qualification (may be relaxed by State Cabinet based on requirement on exceptional sporting excellence achieved);
 - Physical standards;
 - Medical fitness;
 - Other eligibility conditions prescribed under Recruitment Rules.

11. Special Recruitment Drive: Recruitment shall be conducted through a Special Recruitment Drive.

12. Selection Committee: In relaxation of the Para No. 6 (b) of the DP's OM No. 9/1/83-DP dated 17-10-1998

IGP or above rank officer	Chairman
Director (YAS)	Member
SP (Sports)	Member
Sports Experts of Concerned Discipline	Members
Representative of Police Headquarters	Member

13. Selection Methodology: Selection shall comprise:

Part-I: Verification of Achievement

I. Marks shall be awarded for:

Asian/ Para Asian Games Gold
Asian/ Para Asian Games Silver
Asian/ Para Asian Games Bronze
Asian/ Para Asian Games Participation
Commonwealth Games Gold
Commonwealth Games Silver
Commonwealth Games Bronze
Commonwealth Games Participation
World Championship Medal
National Games Gold
National Games Silver
National Games Bronze
National Championship Gold
National Championship Silver
National Championship Bronze

II. Separate weightage shall be prescribed by the State Government as decided by the State Government based on the recommendation of the High-Level Committee chaired by Chief Secretary subject to State Cabinet approval.

III. **An indicative marking pattern may be as follows:**

Achievement	Marks
Asian/ Para Asian Games Gold	100
Asian/ Para Asian Games Silver	95
Asian/ Para Asian Games Bronze	90
Asian/ Para Asian Games Participation	85
Commonwealth Games Gold	90
Commonwealth Games Silver	85
Commonwealth Games Bronze	80
Commonwealth Games Participation	75

Achievement	Marks
World Championship Medal	70
National Games Gold	75
National Games Silver	70
National Games Bronze	65
National Championship Gold	60
National Championship Silver	70
National Championship Bronze	60

IV. Only the highest achievement will be counted once for one applicant only once

Part-II: Sports Skill Assessment to be conducted by experts to evaluate:

- Technical skill;
- Physical attributes;
- Tactical ability;
- Competitive temperament;
- Future medal-winning potential.

Part-III: Potential Assessment: Experts shall assess:

- Long-term development potential;
- National representation prospects;
- International representation prospects;
- Fitness and injury profile.

14. Formation of Manipur Team/ Manipur Police Sports Teams

- Manipur Teams / contingent in structured Games - Olympics, Asian Games, Commonwealth Games, World/ Asian/ National Championships, National Games
- Discipline-wise teams/ Contingent for All India Police Games; National Championships; National Games; Other Competitions.

15. Attachment of Players: For effective coaching and preparation, players may be attached in groups to selected units or battalions situated within Greater Imphal Area or near their training facilities. Such attachment shall be irrespective of the original unit of posting. In case of Team, the whole members will be attached in group only.

Illustrative Arrangement

Discipline	Attachment Unit
Weightlifting	9th IRB
Boxing	9th IRB
Hockey	3rd MR
Football	1st MR
Judo	5th MR
Taekwondo	6th MR
Wushu	7th MR

Discipline	Attachment Unit
Fencing	8th MR
Sepak Takraw	2nd MR
Water Sports	Any battalion Hqs at Bishnupur

The above arrangement shall be illustrative and may be modified by Police Headquarters.

16. Training and Sports Facilities: Attached players shall be permitted:

- a. Regular training;
- b. Coaching support;
- c. Access to Government sports facilities;
- d. Participation in camps;
- e. Participation in competitions;

- I. In all available Field of Play in the State of Manipur subject to authorization by the competent authority.
- II. The Athletes will be spared from normal duties during his/ her active sporting period unless situation demands for deployment

17. Weaning-Out and Redeployment Policy

Active Sporting Period: A sportsperson recruited under this Scheme shall continue to be in the Sports Cadre so long as he/she remains an active athlete.

Retirement from Active Sports: Upon retirement from active sports, the sportsperson shall:

1. Complete Basic Police Training, if not already completed.
2. Be absorbed against existing direct recruitment vacancies or future vacancies in the General Duty cadre.
3. Such absorption shall be completed within: **Three years from retirement from active sports.**

Replenishment: Upon absorption of the retired athlete into the General Duty cadre, the sports quota seat shall be deemed vacant and may be utilized for fresh recruitment under this Scheme.

18. Service Conditions: Service conditions shall be governed by:

- V. Manipur Police Recruitment Rules;
- VI. Government instructions;
- VII. Orders issued by Police Headquarters.
- VIII. Promotional Avenues as in General Duty
- IX. Facilities for Out of Turn Promotion based on exceptional achievement. Out-of-turn promotion, if any, shall be governed by separate Government orders, service rules or policies issued specifically for the purpose and shall not arise automatically under this Scheme

19. Review: The Scheme shall be reviewed every three years by the High-Level Committee and appropriate modifications may be recommended to Government.

20. Power to Relax: The Government may relax any provision of the Scheme in public interest for reasons to be recorded in writing.

21. Expected Outcomes

1. Sustainable sports talent pipeline in Manipur Police.
 2. Enhanced performance in All India Police Games.
 3. Increased medal tally in National Games and National Championships.
 4. Stronger representation of Manipur in national teams.
 5. Long-term employment opportunities for talented youth.
 6. Creation of a self-renewing sports recruitment and development model within Manipur Police.
 7. Build and maintain strong Manipur Teams / contingent in structured Games - Olympics, Asian Games, Commonwealth Games, World/ Asian/ National Championships, National Games”
2. Now, the Governor of Manipur is pleased to order for effective implementation of the above Scheme with immediate effect.
3. Home Department is authorised to take all consequential actions required for implementation of the Scheme in co-ordination with Police Headquarters and the Youth Affairs & Sports Department.
4. This is issued with approval of the Competent Authority and concurrence of Finance Department and Department of Personnel vide U.O No.148/2026-2027/FD(PIC) dated 05-10-2026 and U.O. No.56/2026-2027/DP dated 07-10-2026 respectively.

DR. MAYENGBAM VETO SINGH,
Joint Secretary (Home),
Government of Manipur.